



2026:KER:32146

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE THE CHIEF JUSTICE MR. SOUMEN SEN

&

THE HONOURABLE MR. JUSTICE SYAM KUMAR V.M.

FRIDAY, THE 10<sup>TH</sup> DAY OF APRIL 2026 / 20TH CHAITHRA, 1948

WP(C) NO. 14202 OF 2026

PETITIONER:

HIGH COURT OF KERALA  
REPRESENTED BY ITS REGISTRAR GENERAL, MARINE  
DRIVE, ERNAKULAM, PIN - 682031

BY ADV SHRI.LEO LUKOSE

RESPONDENTS:

- 1 THE ELECTION COMMISSION OF INDIA  
REPRESENTED BY ITS SECRETARY, NIRVACHAN SADAN,  
ASHOKA ROAD, NEW DELHI, PIN - 110001
- 2 THE CHIEF ELECTORAL OFFICER, KERALA  
ELECTION DEPARTMENT, KERALA LEGISLATIVE COMPLEX,  
VIKAS BHAVAN P.O.,  
THIRUVANANTHAPURAM, PIN - 695033
- 3 STATE OF KERALA  
REPRESENTED BY ITS CHIEF SECRETARY,  
GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
- 4 THE PRINCIPAL SECRETARY  
GENERAL ADMINISTRATION (CO-ORDINATION)  
DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001



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- 5 THE ADDITIONAL CHIEF SECRETARY  
HOME DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
  
  - 6 THE SECRETARY  
PUBLIC WORKS DEPARTMENT, GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM, PIN - 695001
  
  - 7 THE CHIEF ENGINEER (BUILDINGS)  
PUBLIC WORKS DEPARTMENT, PUBLIC OFFICE COMPLEX,  
MUSEUM P.O., THIRUVANANTHAPURAM, PIN - 695033
- BY SRI.M.AJAY, SC FOR R1 AND R2

OTHER PRESENT:

VINITHA B-SR.GP FOR R3 TO R7

THIS WRIT PETITION (CIVIL) HAVING COME UP FOR  
ADMISSION ON 10.04.2026, THE COURT ON THE SAME DAY  
DELIVERED THE FOLLOWING:



## **JUDGMENT**

Dated this the 10<sup>th</sup> day of April , 2026

### **Soumen Sen, C.J.**

The learned Standing Counsel Mr.M.Ajay, appearing on behalf of respondent Nos.1 and 2 has submitted that the Election Commission of India has approved the proposal, and a communication dated 8<sup>th</sup> April, 2026 addressed to the Chief Electoral Officer, Kerala conveying such approval, is placed before us.

2. In view of the aforesaid, there is no impediment for the Public Works Department to carry out the necessary maintenance work. The other issues involved in this writ petition are not required to be gone into at this stage and will be considered at the appropriate stage.

3. The writ petition is accordingly disposed of.

4. The letter dated 8<sup>th</sup> April, 2026 is taken on record.



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5. We record our appreciation for the assistance rendered to this Court by Mr. Ajay, learned Standing Counsel.

Sd/-  
**Soumen Sen**  
**Chief Justice**

Sd/-  
**Syam Kumar V.M.**  
**Judge**

ds 10.04.2026



APPENDIX OF WP(C) NO. 14202 OF 2026

PETITIONER EXHIBITS

- Exhibit P1 TRUE COPY OF THE LETTER NO. HCKL/1101/2026-J(B)-HC KERALA DATED 21.03.2026 ISSUED BY THE THE REGISTRAR GENERAL TO THE 2ND RESPONDENT
- Exhibit P2 TRUE COPY OF THE BYLETTERNO.MM1/100/2026-ELEC DATED 02.04.2026 ISSUED BY THE 2ND RESPONDENT TO THE REGISTRAR GENERAL
- Exhibit P3 TRUE COPY OF THE ORDER NO. G.O.(RT) NO.1331/2026/GAD DATED 16.03.2026 ISSUED BY THE GENERAL ADMINISTRATION (CO-ORDINATION) DEPARTMENT
- Exhibit P4 TRUE COPY OF THE CIRCULAR NO. NO.CDN.1/17/2026/GAD DATED 16-03-2026 ISSUED BY THE GENERAL ADMINISTRATION (CO-ORDINATION) DEPARTMENT
- Exhibit P5 TRUE COPY OF THE COMPENDIUM OF INSTRUCTIONS ON MODEL CODE OF CONDUCT 2024 ISSUED BY THE ELECTION COMMISSION OF INDIA